

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:533  
ANSWERED ON:07.08.2013  
HAWKING NON HAWKING ZONES  
Singh Rajkumari Ratna;Singh Shri Ratan

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government has earmarked the hawking and non-hawking zones in Delhi in accordance with the directions of the Court;
- (b) if so, the details thereof and the norms set for earmarking of the said zones;
- (c) whether incidents of hawkers in the non-hawkers' zones in Delhi in connivance with the local police, local agencies and the middlemen have come to the notice of the Government; and
- (d) if so, the reaction of the Government thereto ?

**Answer**

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION [DR. (Ms.) GIRIJA VYAS]

(a) & (b): The responsibility of earmarking of hawking and non-hawking zones in a particular city lies with the State

Government. As per the information furnished by Government of NCT of Delhi, in North, South and East Delhi Municipal Corporations, action has been initiated for selection/identification of at least 10 hawking /squatting /vending sites in all the Zones of these Municipal Corporations, in compliance with the direction of the Hon'ble Supreme Court of India.

As per information provided by New Delhi Municipal Council (NDMC), in NDMC area a Scheme for urban street vendors has been prepared by NDMC and approved by the Hon'ble Supreme Court of India. Details are at Annexure.

(c) & (d): As per information provided by the Govt. of NCT of Delhi and NDMC, no such instance has come up to their notice.